PITEM NO.117 REGISTRAR COURT.2 SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SUNIL THOMAS

Petition(s) for Special Leave to Appeal (Civil) No(s).3469/2011

COMMISSIONER COMMERCIAL TAX, UP Petitioner(s)

VERSUS

DHAMPUR SUGAR MILLS LTD. & ANR. Respondent(s)

(With appln(s) for c/delay in filing SLP,exemption from filing O.T. and prayer for interim relief))

Date: 05/07/2011 This Petition was called on for hearing today.

For Petitioner(s) Mr. Mayank Misra,Adv.
Mr. Gunnam Venkateswara Rao,Adv.

For Respondent(s) Mr. Prasenjit Keswani,Adv.
Mrs V.D. Khanna,Adv.

UPON hearing counsel the Court made the following

O R D E R

Ld. counsel for the petitioner who was granted last opportunity for filing proof of dasti in relation to respondent No.2 has not filed proof of dasti even now. Ld. Counsel for the petitioner seeks further time. However, I am inclined to grant one more opportunity of two weeks time on the condition that he deposits Rs.500/- in the Supreme Court Legal Services Committee as cost and file proof. If proof of deposit is not filed within the above two weeks the matter shall be placed before the Hon'ble Judge in Chamber without any further order. If steps taken, list the matter on 22.7.2011.

(SUNIL THOMAS)
s Registrar